

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 38
(IB)-318(PB)/2023

IN THE MATTER OF:

Simpa Energy India Private Limited ... Applicant/Petitioner

Order under Section 59 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Tanu Priya Gupta & Ms. Khushi Sharma in IA-4950/2023 (for Applicant/Piyush Mathur)
For ROC : Mr. Aakash Sharma, Adv.
For the ITD : Mr. Ruchir Bhatia SSC, Pratyaksh Gupta, Annant Maan JSC"s with Mr. Abhijeet Anand for Dept of Income Tax

ORDER

IA-4950/2023

Ld. Counsel for parties appeared through VC.

At the request, list the matter for a physical hearing **on 05.08.2024.**

IA-4943/2023

List the matter **on 05.08.2024.**

Meantime, the parties are directed to serve a copy of the applications to the Income Tax Department.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)